

Statement

States	I.R.D.P. (Rs. in lakhs)			J.R.Y. (Rs. in lakhs)			E.A.S (Rs. in lakhs)		
	Amount released by central Govt. during 1995-96	Amount utilised during 1996-97	Achievements of Central assistance during 1996-97 (No. of families assisted)	Amount utilised during 1996-97	Achievements of Central assistance during 1996-97 (Lakh Mandays generated)	Amount utilised during 1996-97	Achievements of Central assistance during 1996-97 (lakhs generated)		
1	2	3	4	5	6	7	8	9	10
Arunachal Pradesh	171.85	*	*	243.58	16.45	0.18	1859.00	11.78	0.00
Manipur	1537.96	*	*	7719.76	377.91	5.27	8020.00	308.45	7.89
Meghalay	100.08	*	a	275.83	*	*	900.00	*	*
Mizoram	225.10	30.92	489	332.20	29.73	0.63	250.00	18.59	0.20
Nagaland	142.13	—	—	183.20	*	*	1200.00	0.00	0.00
Sikkim	311.24	*	*	599.49	*	*	2080.00	*	*
Tripura	76.99	8.14	1717	442.52	6.45	0.33	330.00	4.32	0.07
	387.70	15.55	115	671.68	20.57	0.30	1560.00	19.55	0.63

Information not received from the states.
LPG to Rural Areas

1815. SHRI PRAKASH YASHWANT AMBEDKAR: Will the PRIME MINISTER be pleased to state:

(a) whether LPG is also given to rural areas;

(b) if so, the number of villages which have been covered; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) On account of constraint in availability of LPG, at present new LPG distributorships are opened by Public Sector Oil Companies, subject to viability, in a phased manner, only in urban areas with a population of 20,000 and above. However, from the year 1996-97, it is proposed to include smaller towns having population of 10,000 and above in the

Marketing Plan for opening of new LPG distributorships by including the villages adjoining such towns.

At present the distributors of Public Sector Oil Companies register customers residing in their market area. LPG connections are released to some customers in rural areas also, who have been sanctioned LPG connections by the Members of Parliament/Government. The release of LPG connections to hilly areas, rural areas adjoining towns where unviable distributorships are located is also allowed.

Food Processing Training Centres in Gujarat

1816. SHRIMATI ANANDIBEN JETHABHAI PATEL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of food processing training centres at present functioning in Gujarat;

(b) the number of such centres set up during the last three years; and

(c) the efforts being made by Government to promote food processing industries in the State?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) to (c) The Ministry of Food Processing Industries is implementing various developmental plan schemes during the 8th Plan period, which seek to provide assistance for setting up new/expansion/upgradation of food processing units as also Food Processing and Training Centres in rural areas in various States including Gujarat. During 1994-95, assistance to the tune of Rs. 6.00 lakhs has been provided to Gujarat Agro Industries Corporation Limited, Ahmedabad for setting up of two Food Processing and Training Centres in the State of Gujarat. These Centres are yet to become functional.

The Ministry of Food Processing Industries is also implementing other developmental plan schemes for setting up of other Food Processing Industries in the country including the State of Gujarat.

Unauthorised Construction of Latrines in Nand Nagri, Delhi

1817. SHRI MOHINDAR SINGH KALYAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that several latrines have been constructed unauthorisedly on permanent basis, outside the DDA Janata Flats in Nand-Nagri, Delhi;

(b) if so, the details thereof, giving the exact number;

(c) whether these unauthorised constructions have cropped up with the connivance of DDA personnel and local police; if so, the details thereof;

(d) the steps being taken to remove these unauthorised constructions/latrines and the action being taken against the DDA/police personnel involved; and

(e) in what manner Government propose to ensure that such incidents do not occur in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) DDA has reported that 252 unauthorised latrines have been constructed outside the Janta Flats of Nand Nagri where there are 2142 allottees.

(c) No connivance of DDA personnel or local police has been reported in the matter.

(d) and (e) Unauthorised constructions/encroachments are removed after following the due process of law. Show cause notices have been issued in these cases and periodical programmes are carried out with the help of local police for demolition/removal of unauthorised constructions. DDA has been asked to be more vigilant in checking such unauthorised encroachments and constructions in future.

Loan By Japan For New Power Projects

1818. SHRI VEDPRAKASH P. GOYAL: Will the PRIME MINISTER be pleased to state:

(a) whether Japan has agreed to give a loan of 0.5 billion US dollars for six new power projects to be set up in the country;

(b) if so, the locations thereof;

(c) the details of the terms etc. of the loan;

(d) the generation capacity of the proposed power project; and

(e) by when the final agreement is likely to be signed in this regard?